

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**4. IA 59/2024 In CP/292(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 16.04.2024**

**NAME OF THE PARTIES:      Mrs. Vidya Bhat**  
**IN THE MATTER OF**  
**Mr. Keyur Bhat**  
**V/s**  
**Dura Magnets Pvt Ltd**

**Section: 241 (1), 242 (4) of Companies Act, 2013 & Rule 11 of NCLT**

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**ORDER**

**IA No. 59/2024**:- Adv. Akshay Petkar appeared for the Applicant. Adv. Aakash Sinha appeared for the Respondent. The present application has been filed by the Respondent No. 5 and 6 in main Company Petition seeking setting aside of ex-parte order dated 01.02.2024. Counsel for the Petitioner has expressed his no objections, if the order dated 01.02.2024 is set aside subject to cost. Counsel for the Respondent No.5 and 6 states that he will adopt the reply already filed on behalf of the Respondent No.1 and 2. In the circumstances, the ex-parte order as against the Respondent No. 5 and 6 passed on 01.02.2024 are set aside. **IA No. 59/2024 is allowed and disposed of** in the aforesaid terms. List the matter on **24.06.2024** for hearing.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

16.04.2024  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**